

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(IB) NO.244/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th November 2017, 10.30 A.M

Name of the Company		Burn Standard Company Ltd	
Under Section		10 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) *Pranita Mondal* } *Burn Standard Ex-officers Welfare Association*
Imp. to Deka }
2. *Nirmalya Dasgupta* } *for Shree Mangle*
 3. *R.L. Mitra* } *Ret. (Hare Ram Thakur).*

1. *S. BANERJEE* } *Rukmin Electrodes Pvt. Ltd*
 2. *URMILA CHAKRABORTY* } *for 7/11/17*

1. *Prashant Aggarwal* } *for Refractory & Ceramic workers union.*

1. *Arijit Chatterjee* } *For Burn Standard Union.*

8. *Niladri Khanna, Advocate* } *for Jindal Stainless Limited, operational creditor.*

9. *Aniruddho Roy*
Rahul Auddy
Sharmistha Ghosh } *Advocates Burn Standard*

10. Soumya Majumdar Adv
Partha Kamal Sen (RP.) for R.P

Swarbhane
Bhattacharya Adv

Shambhu Nath Roy - Advocate
Bum Standard Workmen Union -

Abhishek Sekda } Advocate
Rohit Singh Tiwari } for

Bum Standard

Employees
Union (CITU)

Aniya Kumar Sum Adv } for United Bank of
India

Meghnad Dulla for
Somy Dulla Adv

Bum Standard
Ex-employees
Welfare Assn.

PARTHA KAMAL SEN RP

Partha Kamal

ORDER

Ld. Resolution Professional (RP) as well as Ld. Advocates on behalf of the operational creditors, corporate debtor and workers' union and officers' associations are present.

Heard the arguments of the Ld. RP. He has filed his progress report dated 06/11/2017. This progress report may be taken on record. RP has further informed that CoC has unanimously decided for seeking extension of time for filing Resolution Plan. RP is directed to file application for extension of time period in proper form before 15/11/2017 along with the minutes of the CoC for our consideration.

Ld. Counsel appearing on behalf of workmen and ex-employee workers union that in spite of Court's Order their claims have not been uploaded on the website. Ld. RP has informed that in compliance of the Tribunal's order if the claim has been submitted in appropriate form, he has uploaded the same in the website.

However, we inclined to interfere in the working of the RP at this stage. After filing of Resolution Plan if any objection is received, which will be disposed of accordingly.

List on 20/11/2017.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)